

3.7.1997  
CP 14/97 in OA 834/91 2286/91  
CP 12/97 in OA 834/91

(3)

Present: Shri P.M. Ahlawat, counsel for petitioner.  
Shri R.L. Dhawan, counsel for respondents.

It is pointed out by the counsel appearing on behalf of the respondents that the CP 14/97 & CP 12/97 are wrongly listed today as the same have been disposed of by our order dated 8.5.1997. Learned counsel for the respondents says that since OA 1524/97 has been listed after converting the CPs, it was not clear to him to which OA the reply is to be filed. It is clarified that the only grievance in this OA would be that the concerned Supreme Court's order has not been implemented in all the OAs referred in the CPs. It must be treated that this grievance is the only grievance left in OA 1524/97. It is further clarified that respondents are to file a reply as to what steps have been taken to implement the order of Hon'ble Supreme Court in all the OAs referred to in OA 1524/97. It is not that all the previous OAs have been revived nor is it that they will have to file their reply in the previous OAs. Only one consolidated reply is to be filed in the said OA reciting therein the extent of implementation of the Supreme Court's order. Respondents may now file their reply within four weeks with an advance copy to the applicant who may file the rejoinder.

Call on 7.8.1997.

JK

Learned counsel appearing on behalf of the respondents is seeking liberty to file an MA to get the interim order modified. We are making it clear that no modification will now be allowed until a reply is forthcoming from the respondents' side. If it is felt necessary to file such an MA, let the same be filed alongwith the reply to the present OA.

A copy of this order be given to the parties.

S.P.Biswas  
( S.P.Biswas )  
Member (A)

Dr. Jose P. Verghese  
( Dr. Jose P. Verghese )  
Vice-Chairman (J)

*Pleading  
Complete*